

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-01-2023 AT 02:30 PM**

**IA (IBC) 113/2023 in CP(IB) No.285/9/HDB/2022  
U/s 9 of IBC, 2016**

**IN THE MATTER OF:**

M/s East Coast Constructions and  
Industries Ltd

**...Operational Creditor**

**Vs**

M/s Bhubaneshwar Power Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. K.K SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel Shri. Pramod Kumar for the Operational Creditor and Ld. Counsel Shri. Satyakam for the Corporate Debtor present.

**IA (IBC) 113/2023**

Ld. Counsel Shri. Pramod Kumar for the Applicant present.

This is an application filed seeking leave to file the Rejoinder. Notice given. Counter not filed. Orally opposed. However, in the interest of justice application is allowed on condition that Rejoinder in Company Petition if any, shall be filed within one week. In default opportunity stands forfeited. Accordingly, IA allowed and disposed of.

For hearing the Company Petition, matter adjourned to 20.02.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**